

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 325 of 2019

In the matter of:

Shankar Sundaram

....Appellant

Vs.

Amalgamations Ltd & Ors.

....Respondents

Present

**For Appellant: Mr. K. Ravi, Sr. Advocate alongwith Mr. R. Murugan,
Mr. Shantanu Singh.**

**For Respondents: Mr. Krishna Srinivasan & Ms. Geethi Ara, For R-1, 3,
4, 6-11, 13 & 16.**

Mr. D. Prabhakaran, For R-12 & Ms. Annapoorni G.

Mr. Thriyambak, For R-24 to 26.

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Mr. Shantanu Singh.**

**For Respondents: Mr. Krishna Srinivasan & Ms. Geethi Ara, For R-1, 2,
7-13, 15-27, 29-36, 39-43, 46.**

Mr. D. Prabhakaran, For R-37 & Ms. Annapoorni G.

Mr. Thriyambak, For R-24 to 26.

ORDER

(Virtual Mode)

26.11.2020: Due to paucity of time the matter could not be taken up.
Therefore, the matter is adjourned to **6th January, 2021.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Sim/nn